

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 340 of 2018

IN THE MATTER OF:

Syfyan Maknojia & Anr.

...Appellants

Versus

SICOM Limited

...Respondent

Present: For Appellants : Mr. Rajesh Bohra, Advocate

O R D E R

04.07.2018 The 'Resolution Applicant' whose 'resolution plan' has been approved has challenged the order dated 19th April, 2018 passed by the Adjudicating Authority, (National Company Law Appellate Tribunal) Mumbai Bench whereby his 'resolution plan' has been accepted with certain directions. On hearing the learned counsel for the appellants when we pointed out that if we set aside the approved 'resolution plan', then the matter may be remitted to the Adjudicating Authority for liquidation, learned counsel appearing for the appellants then sought permission to withdraw the appeal. In this background, we dismiss the appeal as withdrawn but without any liberty to challenge the same very order and direct the appellant to act in accordance with the approved 'resolution plan'.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)